

(Rs. in crores)

1. Punjab	21.00
2. Himachal Pradesh	6.75
3. Haryana	12.75
4. Gujarat	31.875
5. Rajasthan	46.50
6. Assam	11.25
7. Madhya Pradesh	20.8125
8. Maharashtra	16.50
9. Mizoram	0.375
10. Tripura	2.25
11. West Bengal	15.00

4. The concerned State Govt. are undertaking necessary relief measures in the flood affected areas. The measures being taken include

- (a) Evacuation of marooned population to safer places with the assistance of Armed Forces where required.
- (b) Distribution and air—dropping of food packets.
- (c) Distribution of essential commodities.
- (d) Operation of relief camps
- (e) Medical assistance / vaccination to prevent epidemics.

5. A Central Team has already visited

Tripura and another Central Team is currently visiting the flood affected areas of Assam and Mizoram to assess the situation. Central teams also propose to visit the States of Punjab, Haryana and Himachal Pradesh as soon as the State Governments complete the assessment of the damage caused by rains and floods and are prepared to receive them.

#### **Weights and Measures of essential commodities**

\*39. SHRICHHEDI PASWAN:  
MOHAMMAD ALI ASHRAF  
FATMI:

Will the Minister of CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether consumers are being exploited in the matter of weights and measures of essential commodities like LPG, kerosene etc.;

(b) if so, the steps being taken by the government in this regard; and

(c) the number of such traders punished in this regard during the last three years?

THE MINISTER OF CIVIL SUPPLIES  
CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A. K. ANTONY) : (a) to (c) The responsibility of enforcement of the weights and measures laws vests with the State Governments. It cannot be denied that there may be cases of short weighments in essential com-

modities like LPG, kerosene etc. The State Governments take action attains irregularities and violations of the provisions of laws in the sale and distribution of kerosene and LPG.

Instruction have also been issued to the distributors of LPG to check the seal and weights of cylinders at their godowns prior to delivery. Statement giving year wise details of number of traders punished for violation of Weights & Measures laws in general and malpractices in kerosene and LPG trade in particular, received from 19 States and Union Territories attached.

## STATEMENT

Sl. No.	State/UTs	1990			1991			1992		
		W&M	LPG	Kero	W&M	LPG	Kero	W&M	LPG	Kero
1.	Andhra Pradesh	40990	576	630	39060	188	654	19222	106	677
2.	Arunachal Praesh	94	-	-	153	-	-	103	-	-
3.	Assam	19	-	12	28	-	5	15	-	18
4.	Bihar									
5.	Goa	190	-	-	136	-	1	223	1	6
6.	Gujarat									
7.	Haryana									
8.	Himachal Pradesh	297	-	6	395	3	6	461	1	3
9.	Jammu Kashmir									
10.	Karnataka									
11.	Kerala	15609	-	-	16237	-	-	19088	-	-
12.	Madhay Pradesh	4273	10	50	5672	2	103	6449	4	81

Sl. No.	State/UTs	1990			1991			1992		
		W&M	LPG	Kero	W&M	LPG	Kero	W&M	LPG	Kero
13.	Maharashtra	20050	25	633	17367	29	525	11492	30	367
14.	Manipur	141	-	-	127	-	-	47	-	-
15.	Meghalaya	154	-	6	139	-	1	296	-	4
16.	Mizoram	34	0	0	33	0	0	7	-	-
17.	Nagaland									
18.	Orissa									
19.	Punjab	1158	-	-	594	-	-	2671	-	-
20.	Rajasthan									
21.	Sikkim	93	-	-	162	-	-	13	-	-
22.	Tamil Nadu									
23.	Tripura	241	-	-	129	-	1	324	-	1
24.	Uttar Pradesh									
25.	West Bengal	302	-	-	102	-	2	540	1	-

Sl. No.	State/UTs	1990			1991			1992		
		W&M	LPG	Kero	W&M	LPG	Kero	W&M	LPG	Kero
26.	Andman & Nicobar Island									
27.	Chandigarh									
28.	Dadra & Nagar Haveli	-	-	-	-	-	-	3	1	-
29.	Daman & Diu									
30.	Delhi	4251	66	70	7651	110	224	13519	221	164
31.	Lakshdweep									
32.	Pondicherry	150	-	23	209	-	27	329	-	11.